

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-174(PB)/2017

IN THE MATTER OF:

Shell India Markets Pvt. Ltd.

.....Petitioner

v.

Saga Automotive India Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016.

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) :

ORDER

The matter has been called twice. However, no one has put in appearance in support of the petition. In the interest of justice, the hearing is deferred on 03.07.2017.



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT



(DEEPA KRISHAN)
(MEMBER TECHNICAL)

Vineet